

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 684/99

DATE OF ORDER : 06-05-1999

Between :-

D.Narayana Rao

... Applicant

And

1. General Manager,  
SC Rlys, Rail Nilayam, Sec'bad.
2. Sr.Divisional Personnel Officer,  
SC Rlys, Guntakal.
3. Union of India rep. by Secretary,  
Railway Board, Rail Bhawan, New Delhi.
4. Chairman, Railway Recruitment Board,  
18 Miller Rd, Bangalore-46.

... Respondents

--- --- ---

Counsel for the Applicant : Shri P.P.Vittal

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

--- --- ---

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

*N*

--- --- ---

... 2.

(Order per Hon'ble Shri H.Rajendra Prasad,  
Member (A) ).

--- --- ---

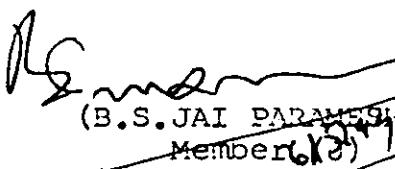
Heard Sri PP Vittal for the applicant and Sri  
N.R.Devaraj for the Respondents.

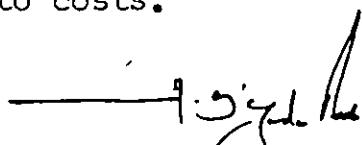
2. The facts of this case are identical to those contained  
in OA 661/99 which was disposed of on 29-4-1999.

3. The following directions were given in the said  
OA :-

The applicant if so advised may submit a  
detailed representation to the impugned show  
cause notice dt.21.4.1999 within the stipulated  
time. If such a representation is received  
from the applicant within the stipulated time  
the same should be disposed of in accordance  
with the rules. If ~~it~~ it is decided to terminate  
the services of the applicant after the perusal  
of the representation of the applicant, such an  
order shall come into force only after 20 days  
of the receipt of the order by the applicant.

4. It is directed that the above instructions will be  
followed in the present OA as well. Thus the OA is  
disposed of with no order as to costs.

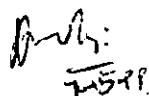
  
(B.S.JAI PARAMESHWAR)  
Member (A)

  
(H.RAJENDRA PRASAD)  
Member (A)

Dated: 6th May, 1999.

Dictated in Open Court.

av1/

  
FIR

1ST AND 2ND COURT

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HBSOP M(J)
4. D.R. (A)
5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR  
VICE - CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWARA  
MEMBER (J)

ORDER: 615/99

ORDER / JUDGEMENT

MA / DA / CP NO.

in  
DA. NO. 684/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COS

SRR

सेन्ट्रल अधिकारी प्रशासनिक बोर्ड  
Central Administrative Tribunal  
प्रेषण / DESPATCH

17 MAY 1999

हैदराबाद न्यायालय  
HYDERABAD BENCH